The Andhra Pradesh (Andhra Area) Tenancy Repeal Act, 2022

Act No. 21 of 2022
ACT No. 21 of 2022.

AN ACT TO REPEAL THE ANDHRA PRADESH (ANDHRA AREA) TENANCY ACT, 1956.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-third year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh (Andhra Area) Tenancy Repeal Act, 2022.

(2) It shall come into force at once.

2. The Andhra Pradesh (Andhra Area) Tenancy Act, 1956 is hereby repealed.

Provided that such repeal shall not affect the previous operation of the said Act and subject thereto, anything done or any action taken in the exercise of any power conferred by or under the Act.

3. The provisions of section 8 of the Andhra Pradesh General Clauses Act, 1891 shall apply.

G. SATYA PRABHAKARA RAO,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.